

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.4239/2017**

New Delhi this the 8<sup>th</sup> day of December, 2017

**Hon'ble Ms. Praveen Mahajan, Member (A)**

B.R.Mondal  
Presently Principal Director of Audit  
(Railway Commercial)  
S/o Late Narendra Nath Mondal  
Aged – 53 years  
R/o Takshila Heights  
Flat No.T-22/604, Sector 37-C  
Gurgaon. ... Applicant

(By Advocate: Shri A.K.Behera)

VERSUS

Comptroller and Auditor General of India  
The C&AG of India, Pocket 9  
DDU Marg  
New Delhi – 110 124. ... Respondent

(By Advocate:Ms. Eshita Baruah for Shri Gaurang Kanth and  
Shri R.Srinivasan, Advisoer, CAG)

**O R D E R (Oral)**

At the outset, Ms. Eshita Baruah, learned proxy counsel for the respondent-CAG stated that relief claimed in the OA has already been granted to the applicant vide their order dated 07.12.2017. She therefore, stated that nothing survives in the OA. This was agreed to by the learned counsel for the applicant. A copy of the order dated 07.12.2017 was produced in the Court and kept on record.

2. The OA is accordingly disposed of. No costs.

**(Praveen Mahajan)  
Member (A)**

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